

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CA.808/88

Date of Decision:14.10.1993.

Shri B.M.L. Roshan

Applicant

Versus

Chief Secretary, Delhi
Administration

Respondents

Ms. Pratima Mittal, proxy
counsel for Shri K.C.Mittal Counsel for the applicant.

CORAM:

Shri C.J. Roy, Hon. Member(J).

Shri V.K. Seth, Hon. Member(A).

JUDGEMENT(Oral)

(delivered by Hon.Member(J)Shri C.J.Roy)

The learned counsel for the applicant states across the Bar that the application may be dismissed as withdrawn and also makes an endorsement on the cost. order. None for the respondents present. The case is dismissed withdrawn. No costs.

V.K.
(V.K..SETH)
MEMBER(A)
14.10.93

just
(C.J. ROY)
MEMBER(J)
14.10.93